

EFIR No:021357/2020

PS:PIA

U/S: 379 IPC

**AAKANKSHA VYAS**  
Metropolitan Magistrate  
Room No CS, Floor,  
Karkardema Court, Delhi

**19.11.2020**

Fresh application on behalf of applicant for release of vehicle bearing No.HR55V-0451 on superdari, received by way of email.

Present : Ld. APP for the State is present through V.C.

None for applicant through V.C.

IO/SHO of PS concerned to file reply on 20.11.2020.

(Aakanksha Vyas)  
Metropolitan Magistrate (East Distt)  
M.M. (East) KRD Court  
Karkardema Court Complex,  
Delhi/19.11.2020  
Delhi-110032

AAKANKSHA VYAS  
Metropolitan Magistrate  
Room No. 03, Floor,  
Karkardooma Court, Delhi

RASHMI MISHRA VS. KRISHAN GOPAL MISHRA & ANR.

**19.11.2020**

Fresh application on behalf of applicant for calling status report in FIR  
No. 941/2015 PS: Shakarpur, received by way of email.

Present : Ld. APP for the State is present through V.C.

None for applicant through V.C.

Relist on 20.11.2020.

(Aakanksha Vyas)  
Metropolitan Magistrate (East Distt)  
Room No. 03, KKD Court  
Karkardooma Court Complex,  
Delhi, 19.11.2020  
Dem-110032

AAKANKSHA VYAS  
Metropolitan Magistrate  
Room No. 03, Floor,  
Karkardooma Court, Delhi

State Vs. Salman @ Munna  
FIR No:255/2020  
PS:PIA  
U/S: 379/411/34 IPC

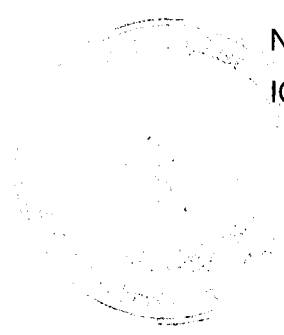
**19.11.2020**

Fresh application for bail on behalf of accused, received by way of email.

Present : Ld. APP for the State is present through V.C.

None for applicant through V.C.

IO/SHO of PS concerned to file reply on 20.11.2020.



(Aakanksha Vyas)  
MM-05 (East) KKD Court  
Metropolitan Magistrate (East Distt)  
Delhi/19.11.2020  
Karkardooma Court Complex  
Delhi-110032

AAKANKSHA VYAS  
Metropolitan Magistrate  
Room No.03, Floor,  
Karkardooma Court, Delhi

State Vs. Nishu  
FIR No:0335/2020  
PS:PIA  
U/S: 379/34 IPC

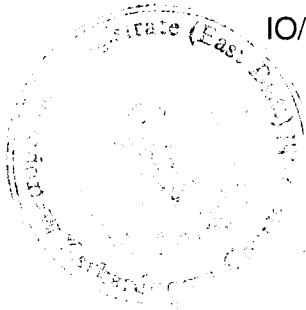
**19.11.2020**

Fresh application for bail on behalf of accused, received by way of email.

Present : Ld. APP for the State is present through V.C.

None for applicant through V.C.

IO/SHO of PS concerned to file reply on 20.11.2020.



(Aakanksha Vyas)  
Metropolitan Magistrate (East District)  
Karkardooma Court Complex,  
Delhi/19.11.2020  
Delhi-110092

AAKANKSHA VYAS  
Metropolitan Magistrate  
Room No. 03, Floor,  
Karkardooma Court, Delhi

EFIR No:024205/20  
PS:Krishna Nagar  
U/S: 379 IPC

**19.11.2020**

Fresh application on behalf of applicant for release of vehicle bearing No. DL3SDA-8723 on superdari, received by way of email.

Present : Ld. APP for the State is present through V.C.

None for applicant through V.C.

IO/SHO of PS concerned to file reply on 20.11.2020.



Metropolitan Magistrate (East Distt)  
(Aakanksha Vyas)  
Karkardooma Court Complex,  
MM-05 (East) KKD Court  
Delhi-110032  
Delhi/19.11.2020

AAKANKSHA VYAS  
Metropolitan Magistrate  
MM-05, 03, Floor,  
Karkardooma Court, Delhi

FIR No:355/2020  
PS:Krishna Nagar

19.11.2020

Present : Ld. APP for the State is present through V.C.

None for applicant through V.C.

Application perused. Reply not received. IO is directed  
to file fresh reply on the superdari application on 02.12.2020.



(Aakanksha Vyas)  
Metropolitan Magistrate (East Distt)  
MM-05 (East) KKD Complex,  
Delhi/19/11/2020

State Vs. Aas Mohd.  
FIR No: 04/2020  
PS: PIA  
U/S:

AAKANKSHA VYAS  
Metropolitan Magistrate  
Room No.03, Floor,  
Karkardooma Court, Delhi

19.11.2020.

Present: Ld. APP for the State is present through V.C.

None for applicant through V.C.

The bail record reflects that since last many dates of hearing, no one has been appearing on behalf of the applicant. Hence, the present application is dismissed for non-prosecution.

Copy of this order be sent to the Ld. CI for applicant on his email ID. Order be also uploaded on the website of Delhi District Courts.



*SA*  
Metropolitan Magistrate (East Distt)  
Karkardooma Court Complex,  
Delhi/ Delhi-110052

AAKANKSHA VYAS  
Metropolitan Magistrate  
Room No. 03, Floor,  
Karkardooma Court, Delhi

SYED ABDUL HASEEB VS. GANPATI ENTERPRISES & ANR.

19.11.2020.

Present: None for applicant through V.C.

Application perused. Application stands allowed. Let the witness be summoned on filing of PF, returnable for date fixed i.e. 28.11.2020.

Copy of this order be sent to the Ld. Cl on his email ID.

Order be also uploaded on the website of Delhi District Courts.



51  
(Aakanksha Vyas) (East Dist)  
Metropolitan Magistrate  
MM-05 (East) Karkardooma Court  
Delhi/19.11.2020



DINESH NIGAM VS. STATE

AAKANKSHA VYAS  
Metropolitan Magistrate  
Room No.03, Floor,  
Karkardooma Court, Delhi

19.11.2020.

Present: Ld. Cl. Sh. Amar Nath for applicant through V.C.

Application perused. Reply of the IO also perused.

As status report has been received in the present application, application stands disposed off.

Copy of this order as well as copy of the reply of IO, received today, be forwarded to the Ld. Cl for applicant on his email ID.

Order be also uploaded on the website of Delhi District Courts.



(Aakanksha Vyas)  
Metropolitan Magistrate (East Dist)  
Karkardooma Courts Complex  
Delhi-110032

State Vs. Bharat Ravi Dass

FIR No: 123/2020

PS: Shakarpur

U/S:

AAKANKSHA VYAS  
Metropolitan Magistrate  
Room No.03, Floor,  
Karkardooma Court, Delhi

19.11.2020.

Present: Ld. APP for the State is present through V.C.

Sh. Rishi, Ld. LAC for accused is present through V.C.

Application perused. Reply of IO also perused.

As per the reply of IO, the present accused has already been granted bail by Ld. ASJ Ms. Navita Kumari Baga vide order dated 15.07.2020. Hence, the present application is dismissed as infructuous.

Copy of this order be sent to the Ld. CI on his email ID.  
Order be also uploaded on the website of Delhi District Courts.



(Aakanksha Vyas) Distt  
Metropolitan Magistrate (East Distt)  
Karkardooma Court, Delhi  
Delhi 110020

State Vs. Waseem Malik  
FIR No: 512/2020  
PS: Krishna Nagar  
U/S:

AAKANKSHA VYAS  
Metropolitan Magistrate  
Room No. 03, Floor,  
Karkardooma Court, Delhi

19.11.2020.

Present: Ld. APP for the State is present through V.C.  
This is the bail application moved on behalf of accused. Bail application perused. Reply of IO perused.

Ld. CI for accused has submitted that the accused is in J/C since 09.11.2020. Ld. CI has also submitted that accused has been falsely implicated in the present case. Ld. CI has submitted that investigation of the present case has been completed.

Ld. APP for the State has opposed the bail application stating that allegations are very and as per the reply of IO, accused is a habitual offender. Further, one co-accused is yet to be apprehended.

The present FIR has been lodged for the possession of illegal arms. Perusal of the contents of the FIR reflects that the FIR does not disclose the involvement of any other accused. In the present case, the accused is in J/C since 09.11.2020. Case property in the present case has already been recovered and no further investigation is to be conducted qua the present accused. Further, the aspect of de-congestion of jails in light of Covid-19 pandemic is also a relevant consideration. Therefore, keeping in view the facts and circumstances of the case, accused is admitted to Court bail on furnishing of bail bond in the sum of **Rs. 20,000/- with one surety in the like amount** subject to the conditions that :-

- 1 The accused shall cooperate with the IO during the investigation.
2. Accused shall not indulge in similar offence as that of which he is the accused.
- 3 He will not try to tamper with the evidence and will not try to contact the complainant and witnesses during the pendency of the case.

Accordingly, bail application disposed off. Copy of this order be sent to Ld. Counsel for accused on his email ID. Order be also uploaded on the website of District Courts.



(Aakanksha Vyas)  
Metropolitan Magistrate (East Distt)  
Karkardooma Court Complex,  
Delhi-110032

AAKANKSHA VYAS  
Metropolitan Magistrate  
Room No. 63, Floor,  
Karkardooma Court, Delhi

State Vs. Ajay  
FIR No: 442/2020  
PS: Krishna Nagar  
U/S: 457/380/411/34 IPC

19.11.2020.

Present: Ld. APP for the State is present through V.C.

Sh. S.K. Sharma, Ld. CI for applicant/accused through V.C.

This is the bail application moved on behalf of accused. Bail application perused. Reply of IO perused.

Ld. CI for accused has submitted that the accused is in J/C since 01.10.2020. Ld. CI has also submitted that accused has been falsely implicated in the present case. Ld. CI has further submitted that accused is the sole bread earner of his family. Ld. CI has submitted that investigation of the present case has been completed.

Ld. APP for the State has opposed the bail application stating that allegations are very serious in nature and part of the case property has been recovered from the co-accused, at the instance of the present accused and remaining case property is yet to be recovered.

As per clarifications received from the IO through the Naib Court, chargesheet has already been prepared and is in scrutiny. Thus, investigation has been completed and trial is likely to take time. No other co-accused is to be apprehended in the present case. The accused is in J/C since 26.09.2020, as per the reply of IO. Further, the aspect of de-congestion of jails in light of Covid-19 pandemic is also a relevant consideration. Therefore, keeping in view the entire facts and circumstances of the case, accused is admitted to Court bail on furnishing of bail bond in the sum of **Rs. 10,000/- with one surety in the like amount** subject to the conditions that :-

1. Accused shall not indulge in similar offence as that of which he is the accused.
- 2 He will not try to tamper with the evidence and will not try to contact the complainant and witnesses during the pendency of the case.

Accordingly, bail application disposed off. Copy of this order be sent to Ld. Counsel for accused on his email ID. Order be also uploaded on the website of District Courts.



(Aakanksha Vyas)  
Metropolitan Magistrate (East Distt)  
MW-05 (East Distt) Court Complex,  
Karkardooma Court  
Delhi/19.11.2020

State Vs. Sanjay  
FIR No: 85/2020  
PS: Krishna Nagar  
U/S:

19.11.2020.

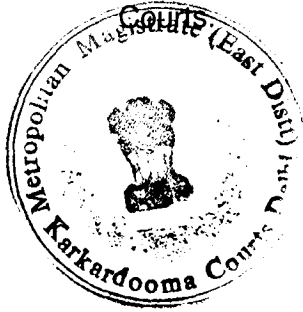
AAKANKSHA VYAS  
Metropolitan Magistrate  
Room No. 03, Floor,  
Karkardooma Court, Delhi

Present: Ld. APP for the State is present through V.C.

Sh. S.K. Sharma, Ld. CI for applicant/accused through  
V.C.

Application perused. Reply of IO also perused. As per  
the reply of IO, accused Sanjay has not been arrested in the present  
FIR. Hence, the present application is being dismissed as  
infructuous.

Copy of this order be sent to the Ld. CI for applicant on  
his email ID. Order be also uploaded on the website of Delhi District



(Aakanksha Vyas)  
Metropolitan Magistrate (East Distt)  
Room No. 03, Floor, Karkardooma Court  
Delhi-110020

State Vs. Sunny Pawar  
FIR No: 411/2020  
PS: Shakarpur  
U/S: 302 IPC

AAKANKSHA VYAS  
Metropolitan Magistrate  
Room No. 03, Floor,  
Karkardooma Court, Delhi

19.11.2020.

Present: Ld. APP for the State is present through V.C.

None for the applicant is present through V.C.

The bail record reflects that since last many dates of hearing, no one has been appearing on behalf of the applicant/accused. Hence, the present application is dismissed for non-prosecution.

Copy of this order be sent to the Ld. CI on his email ID.  
Order be also uploaded on the website of Delhi District Courts.



(Aakanksha Vyas) (East Distt)  
Metropolitan Magistrate  
Room No. 03 (East) KKD Complex  
Karkardooma Court  
Delhi/19.11.2020/032

AAKANKSHA VYAS STATE Vs. Roshan Bat@ Sonu  
Metropolitan Magistrate EFIR No:027250/2020  
Room No.09, Floor, PS:Shakarpur  
Karkardooma Court, Delhi U/S: 379/411 IPC

**19.11.2020**

Present: Ld. APP for the State is present through V.C.

Sh. Mohit Bhardwaj, Ld. CI for the applicant/accused is present through V.C.

This is the bail application moved on behalf of accused. Bail application perused. Reply of IO perused.

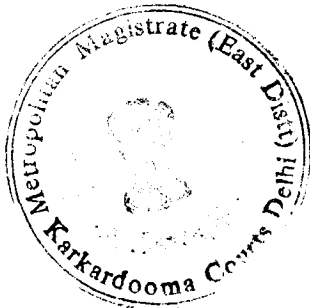
Ld. CI for accused has submitted that the accused is in J/C since 31.10.2020. Ld. CI further submitted that accused is the sole bread earner of his family consisting of a one year old female child and old age parents. Ld. CI has also submitted that accused has been falsely implicated in the present case. Ld. CI has further submitted that accused is ready to furnish the reliable surety.

Ld. APP for the State has opposed the bail application stating that allegations are serious in nature and the stolen property has been recovered from the present accused and he can commit similar offence in future.

In the present case, the accused is in J/C since 01.11.2020. Case property in the present case has already been recovered. As per the reply of IO, there is no previous involvement of accused. Further, the aspect of de-congestion of jails in light of Covid-19 pandemic is also a relevant consideration. Therefore, keeping in view the facts and circumstances of the case, accused is admitted to Court bail on furnishing of bail bond in the sum of **Rs. 5,000/- with one surety in the like amount** subject to the conditions that :-

- 1 The accused shall cooperate with the IO during the investigation.
- 2 Accused shall not indulge in similar offence as that of which he is the accused.
- 3 He will not try to tamper with the evidence and will not try to contact the complainant and witnesses during the pendency of the case.

Accordingly, bail application disposed off. Copy of this order be sent to Ld. Counsel for accused on his email ID. Order be also uploaded on the website of District Courts.



Metropolitan Magistrate (East Distt)  
Akanksha Vyas  
Karkardooma Courts Complex  
Delhi 110033  
19.11.2020

STATE Vs. ARMAN @ BANTI  
eFIR No:023186/2020  
AAKANKSHA VYAS PS:PIA  
Metropolitan Magistrate U/S:379/411/34 IPC  
Room No.03, Floor,  
Karkardooma Court, Delhi

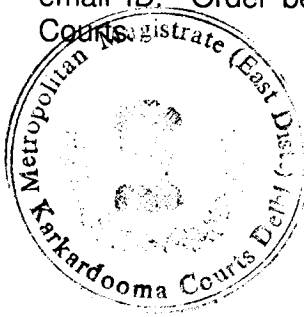
**19.11.2020**

Present : Ld. APP for the State is present through V.C.

None for applicant through V.C.

Application perused. Reply of IO also perused. As per the reply of IO, the present EFIR does not pertain to PS PIA. In view of the reply of IO, the present application is dismissed for want of territorial jurisdiction.

Copy of this order be sent to Ld. CI for accused on his email ID. Order be also uploaded on the website of Delhi District



(Aakanksha Vyas)  
Metropolitan Magistrate (East Distt)  
Karkardooma Courts Complex  
Delhi-110032



STATE Vs.Pankaj

FIR No:314/2019

PS:Shakarpur

U/S: 392/411 IPC

AAKANKSHA VYAS  
Metropolitan Magistrate  
Room No. 03, Floor,  
Karkardooma Court, Delhi  
19.11.2020

Present : Ld. APP for the State is present through V.C.

Sh. L.N. Sharma, Ld. CI for accused through V.C.

Bail application perused. Reply of IO also perused. However, the IO has filed reply in FIR No. 314/2020, whereas the present application pertains to FIR No. 314/2019. Accordingly, IO is directed to file fresh reply on 20.11.2020. Further, Ld. CI for accused is also directed to furnish clarifications in this regard on the NDOH.

Copy of this order be sent to the Ld. Counsel on his email ID. Order be also uploaded on the website of Delhi District Courts.



Metropolitan Magistrate (East Distt)  
(Aakanksha Vyas)  
Karkardooma Court Complex  
MM-05 (East) KKD Court  
Delhi-110032  
Delhi/19.11.2020

AAKANKSHA VYAS  
Metropolitan Magistrate  
Room No. 03, Floor,  
Karkardooma Court, Delhi

STATE Vs. Sakir Ali  
FIR No:188/2019  
PS:Shakarpur  
U/S:186/353/332/174A/34 IPC

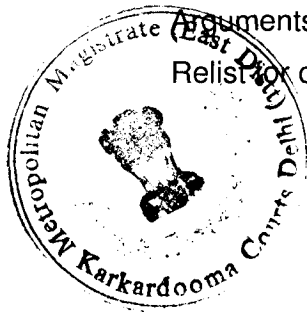
**19.11.2020**

Present : Ld. APP for the State is present through V.C.

Ld. CI for applicant/accused through V.C.

Arguments heard.

Relist for orders on 20.11.2020.



*Sd/-*  
Metropolitan Magistrate (East Distt)  
Karkardooma Court Complex  
MM-05 (East Distt) Court  
Delhi/19.11.2020

STATE Vs.Pankaj  
FIR No:320/2019  
PS:Shakarpur  
U/S: 379/356/34 IPC

AAKANKSHA VYAS  
Metropolitan Magistrate  
Room No. 03, Floor,

19.11.2020

Present: Ld. APP for the State is present through V.C.

Sh. L.N. Sharma, Ld. CI for the applicant/accused is present through V.C.

This is the bail application moved on behalf of accused. Bail application perused. Reply of IO perused.

Ld. CI for accused has submitted that the accused is in J/C since 12.10.2020. Ld. CI has also submitted that accused has been falsely implicated in the present case and that he is not a previous convict.

Ld. APP for the State has opposed the bail application stating that allegations are serious in nature and the accused has been identified by the complainant, during investigation, as the offender.

In the present case, the accused is in J/C since 11.10.2020. Investigation of the present case has been completed. As per the reply of IO, charge sheet has also been filed. Trial is likely to take time. Further, the aspect of de-congestion of jails in light of Covid-19 pandemic is also a relevant consideration. Therefore, keeping in view the facts and circumstances of the case, accused is admitted to Court bail on furnishing of bail bond in the sum of **Rs. 10,000/- with one surety in the like amount** subject to the conditions that :-

1. Accused shall not indulge in similar offence as that of which he is the accused.
- 2 He will not try to tamper with the evidence and will not try to contact the complainant and witnesses during the pendency of the case.

Accordingly, bail application disposed off. Copy of this order be sent to Ld. Counsel for accused on his email ID. Order be also uploaded on the website of District Courts.



(Aakanksha Vyas)  
Metropolitan Magistrate (East Distt)  
MM-05 (East)  
Karkardooma Court Complex,  
Delhi-110032

AAKANKSHA VYAS  
Metropolitan Magistrate  
Room No. 03, Floor,  
Karkardooma Court, Delhi

State Vs. Pintu  
FIR No: 359/2020  
PS: Krishna Nagar  
U/S: 25/54/59

19.11.2020.

Present: Ld. APP for the State is present through V.C.

Mohd. Imran, Ld. CI for the applicant/accused is present through V.C.

This is the bail application moved on behalf of accused, duly forwarded by the Jail Superintendent.

Bail application perused. Reply of IO perused.

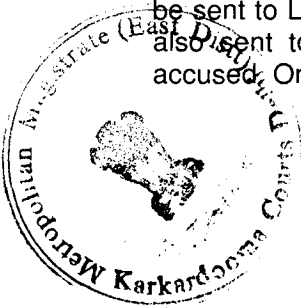
Ld. CI for accused has submitted that the accused is in J/C since 23.07.2020. Ld. CI has also submitted that accused has been falsely implicated in the present case.

Ld. APP for the State has opposed the bail application stating that allegations are serious in nature and as per the reply of IO, the accused is a habitual offender.

In the present case, the accused is in J/C since 22.07.2020. Case property in the present case has already been recovered. As per the reply of IO, charge sheet has been filed. Trial is likely to take time. Further, the aspect of de-congestion of jails in light of Covid-19 pandemic is also a relevant consideration. Therefore, keeping in view the facts and circumstances of the case, accused is admitted to Court bail on furnishing of bail bond in the sum of **Rs. 5,000/- with one surety in the like amount** subject to the conditions that :-

1. Accused shall not indulge in similar offence as that of which he is the accused.
2. He will not try to tamper with the evidence and will not try to contact the complainant and witnesses during the pendency of the case.

Accordingly, bail application disposed off. Copy of this order be sent to Ld. Counsel for accused on his email ID. Copy of this order be also sent to the Jail Superintendent concerned for information to the accused. Order be also uploaded on the website of District Courts.



(Aakanksha Vyas)  
MM-05 (East District) Courts  
Delhi-110032-2020

State Vs. Rajpal  
EFIR No: 027124/2020  
PS: PIA  
U/S: 379/411/482 IPC

ANANKSHA VYAS  
Metropolitan Magistrate  
Room No. C3, Floor,  
Karkardooma Court, Delhi

19.11.2020

Present: Ld. APP for the State is present through V.C.

Sh. Vipin Bhardwaj, Ld. CI for the applicant/accused is present through V.C.

This is the bail application moved on behalf of accused. Bail application perused. Reply of IO perused.

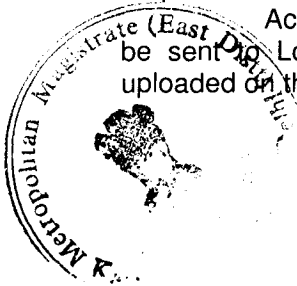
Ld. CI has submitted that accused has been falsely implicated in the present case. Ld. CI has further submitted that investigation of the case has been completed. Ld. CI also submitted that accused has clean antecedents and is not a previous convict.

Ld. APP for the State has opposed the bail application stating that allegations are serious in nature and the stolen property of the present case has been recovered from the present accused and there is every possibility that he can commit similar offence in future.

In the present case, the accused is in J/C since 30.10.2020. Case property in the present case has already been recovered. Further, the aspect of de-congestion of jails in light of Covid-19 pandemic is also a relevant consideration. Therefore, keeping in view the facts and circumstances of the case, accused is admitted to Court bail on furnishing of bail bond in the sum of **Rs. 5,000/- with one surety in the like amount** subject to the conditions that :-

- 1 The accused shall cooperate with the IO during the investigation.
- 2 Accused shall not indulge in similar offence as that of which he is the accused.
- 3 He will not try to tamper with the evidence and will not try to contact the complainant and witnesses during the pendency of the case.

Accordingly, bail application disposed off. Copy of this order be sent to Ld. Counsel for accused on his email ID. Order be also uploaded on the website of District Courts.



*S*  
Metropolitan Magistrate (East Distt)  
Room No. C3, Floor,  
Delhi-110072

AAKANKSHA VYAS  
Metropolitan Magistrate  
Room No. 03, Floor,  
Karkardooma Court, Delhi

State Vs. Kasim  
FIR No: 304/2020  
PS: PIA  
U/S: 379/411 IPC

19.11.2020

Present: Ld. APP for the State is present through V.C.

Sh. Bhoopendra Singh, Ld. CI for the applicant/accused is present through V.C.

This is the bail application moved on behalf of accused. Bail application perused. Reply of IO perused.

Ld. CI for accused has submitted that the accused is in J/C since 25.10.2020. Ld. CI has also submitted that accused has been falsely implicated in the present case. Ld. CI has further submitted that accused is ready to abide all terms and conditions which may be imposed by the Court.

Ld. APP for the State has opposed the bail application stating that allegations are serious in nature. Further, the accused has been apprehended on the spot itself by the complainant and the stolen property of the complainant has also been recovered from the present accused.

In the present case, the accused is in J/C since 25.10.2020. Case property in the present case has already been recovered. No further investigation is remaining qua the present accused. Further, the aspect of de-congestion of jails in light of Covid-19 pandemic is also a relevant consideration. Therefore, keeping in view the facts and circumstances of the case, accused is admitted to Court bail on furnishing of bail bond in the sum of **Rs. 5,000/- with one surety in the like amount** subject to the conditions that :-

- 1 The accused shall cooperate with the IO during the investigation.
- 2 Accused shall not indulge in similar offence as that of which he is the accused.
- 3 He will not try to tamper with the evidence and will not try to contact the complainant and witnesses during the pendency of the case.

Accordingly, bail application disposed off. Copy of this order be sent to Ld. Counsel for accused on his email ID. Order be also uploaded on the website of District Courts.



(Aakanksha Vyas Distt)  
Metropolitan Magistrate  
MM-05 (East) Karkardooma  
Karkardooma Court, Delhi  
Delhi-110032  
19/11/2020

State Vs. Vinod Jaiswal @ Vinni @ Ayaan Khan  
EFIR No: 024734/2020  
PS: Krishna Nagar  
U/S: 379/411/34 IPC

AAKANKSHA VYAS  
Metropolitan Magistrate  
Room No. 03, Floor,  
Karkardooma Court, Delhi

19.11.2020.

Present: Ld. APP for the State is present through V.C.

Mohd. Imran, Ld. CI for applicant/accused through V.C.

This is the bail application moved on behalf of accused, duly forwarded by the Jail Superintendent. Bail application perused. Reply of IO perused.

Ld. CI for accused has submitted that the accused is in J/C since 29.09.2020. Ld. CI has also submitted that accused has been falsely implicated in the present case. Ld. CI has also submitted that recovery if any shown, has been planted upon the accused.

Ld. APP for the State has opposed the bail application stating that allegations are serious in nature and as per the reply of IO, accused is a habitual offender.

In the present case, the accused is in J/C since 29.09.2020. Case property in the present case has already been recovered. As per the reply of IO, charge sheet has been filed. Trial is likely to take time. Further, the aspect of de-congestion of jails in light of Covid-19 pandemic is also a relevant consideration. Therefore, keeping in view the facts and circumstances of the case, accused is admitted to Court bail on furnishing of bail bond in the sum of **Rs. 5,000/- with one surety in the like amount** subject to the conditions that :-

1. Accused shall not indulge in similar offence as that of which he is the accused.
2. He will not try to tamper with the evidence and will not try to contact the complainant and witnesses during the pendency of the case.

Accordingly, bail application disposed off. Copy of this order be sent to Ld. Counsel for accused on his email ID. Copy be also sent to the Jail Superintendent concerned for information to the accused. Order be also uploaded on the website of District Courts.



(Aakanksha Vyas)  
MM-05 (East), Karkardooma Court  
Metropolitan Magistrate (East) District  
Delhi/19.11.2020  
Karkardooma Court Complex  
Delhi-110032

AAKANKSHA VYAS  
Metropolitan Magistrate  
Room No.03, Floor,  
Karkardoona Court, Delhi

State Vs. Sanjay Kumar  
EFIR No: 023999/2020  
PS: PIA  
U/S: 379/411 IPC

19.11.2020.

Present: Ld. APP for the State is present through V.C.

Mohd. Imran, Ld. CI for applicant/accused through V.C.

This is the bail application moved on behalf of accused, duly forwarded by the Jail Superintendent.

Bail application perused. Reply of IO perused.

Ld. CI for accused has submitted that the accused is in J/C since 13.10.2020. Ld. CI has also submitted that accused has been falsely implicated in the present case. Ld. CI has further submitted that accused is a poor person and is the sole bread earner of his family.

Ld. APP for the State has opposed the bail application stating that allegations are serious in nature and accused can commit similar offence in future.

In the present case, the accused is in J/C since 13.10.2020. As per the reply of IO, accused was formally arrested in the present case. Case property in the present case has already been recovered. No investigation is pending qua the present accused. IO has not disclosed any previous involvement of accused. Further, the aspect of de-congestion of jails in light of Covid-19 pandemic is also a relevant consideration. Therefore, keeping in view the facts and circumstances of the case, accused is admitted to Court bail on furnishing of bail bond in the sum of **Rs. 5,000/- with one surety in the like amount** subject to the conditions that :-

1. Accused shall not indulge in similar offence as that of which he is the accused.
- 2 He will not try to tamper with the evidence and will not try to contact the complainant and witnesses during the pendency of the case.

Accordingly, bail application disposed off. Copy of this order be sent to Ld. Counsel for accused on his email ID. Copy of this order be also sent to the Jail Superintendent concerned for information to the accused. Order be also uploaded on the website of District Courts.



(Aakanksha Vyas)  
Metropolitan Magistrate (East Distt)  
MM-05 (East) KKD Court  
Karkardoona Court Complex,  
Delhi/19.11.2020  
Delhi-110032



State Vs. Naveen  
FIR No: 398/2020  
PS: Shakarpur  
U/S: 379/411 IPC

19.11.2020

AANKANKSHA VYAS  
Metropolitan Magistrate  
Room No. 03,  
1st Floor,  
Karkardooma Court, Delhi

Present: Ld. APP for the State is present through V.C.

Mohd. Imran, Ld. CI for the applicant/accused is present through V.C.

This is the bail application moved on behalf of accused, duly forwarded by the Jail Superintendent.

Bail application perused. Reply of IO perused.

Ld. CI for accused has submitted that the accused is in J/C since 16.09.2020. Ld. CI has also submitted that accused has been falsely implicated in the present case and nothing has been recovered from the possession of the accused. Recovery, if any shown, has been planted upon the accused.

Ld. APP for the State has opposed the bail application stating that allegations are serious in nature and accused has been apprehended on the spot by the complainant.

In the present case, the accused is in J/C since 15.09.2020. Case property in the present case has already been recovered. Investigation of the present case has been completed. As per the reply of IO, charge sheet has been filed. Trial is likely to take time. Further, the aspect of de-congestion of jails in light of Covid-19 pandemic is also a relevant consideration. Therefore, keeping in view the facts and circumstances of the case, accused is admitted to Court bail on furnishing of bail bond in the sum of **Rs. 5,000/- with one surety in the like amount** subject to the conditions that :-

1. Accused shall not indulge in similar offence as that of which he is the accused.
2. He will not try to tamper with the evidence and will not try to contact the complainant and witnesses during the pendency of the case.

Accordingly, bail application disposed off. Copy of this order be sent to Ld. Counsel for accused on his email ID. Copy of this order be also sent to the Jail Superintendent concerned for information to the accused. Order be also uploaded on the website of District Courts.



(Aakanksha Vyas)  
Metropolitan Magistrate (East District)  
Karkardooma Court Complex,  
Delhi-110032

State Vs 1. Ravinder Kumar

2. Ramkumar

FIR No: 296/2020

PS: PIA

U/S: 323/342/365/506/34 IPC

AAKANKSHA VYAS  
Metropolitan Magistrate  
Room No.03, Floor,  
Karkardooma Court, Delhi

19.11.2020.

Present: Ld. APP for the State is present through V.C.

Ld. CI for the applicants/accused is present through V.C.

This is the first bail application moved on behalf of the accused persons. Bail application perused. Reply of IO perused.

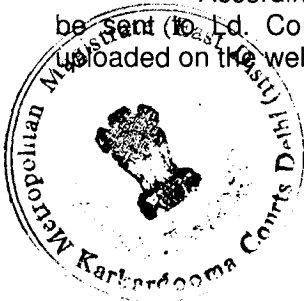
Ld. CI has submitted that accused persons have been falsely implicated in the present case. The Ld. CI has also submitted that the co-accused Aakar has been granted bail by the Ld. ASJ Sh. Ajay Gupta and further the investigation has been completed and charge sheet has also been filed. Lastly, the Ld. CI also submitted that the accused persons have no previous involvement.

Ld. APP for the State has opposed the bail application stating that allegations are serious in nature and there is every possibility that the accused persons can threaten the complainant.

As per clarification received from the IO through naib court, the chargesheet has been prepared and is under scrutiny. Thus, the investigation has been completed. IO has also not disclosed any previous involvement of the present accused persons in any other offence. Further, the co-accused Aakar has been granted bail by the Ld. ASJ Sh. Ajay Gupta. Therefore, keeping in view the entire facts and circumstances of the case, accused persons are admitted to Court bail on furnishing of bail bond in the sum of **Rs. 20,000/- each with one surety each in the like amount** subject to the conditions that :-

- 1 The accused persons shall not leave the country without the permission of the Court.
2. Accused persons shall not indulge in similar offence as that of which they are the accused.
- 3 They will not try to tamper with the evidence and will not try to contact the complainant and witnesses during the pendency of the case.

Accordingly, bail application disposed off. Copy of this order be sent to Ld. Counsel for accused on his email ID. Order be also uploaded on the website of District Courts.



(Aakanksha Vyas)  
Metropolitan Magistrate (East Distt)  
Room No.03, Karkardooma Complex,  
Delhi-110032  
19.11.2020

State Vs. Mohit Sharma @ Chottu@ Umesh  
AAKANKSHA VYAS  
Metropolitan Magistrate  
Room No.03, Floor,  
Karkardooma Court, Delhi

FIR No: 0507/2020

PS: Krishna Nagar

U/S: 25/54/59 Arms Act 1959

19.11.2020

Present: Ld. APP for the State is present through V.C.

Sh. Braham Dutt Sharma, Ld. CI for the applicant/accused is present through V.C.

This is the bail application moved on behalf of accused. Bail application perused. Reply of IO perused.

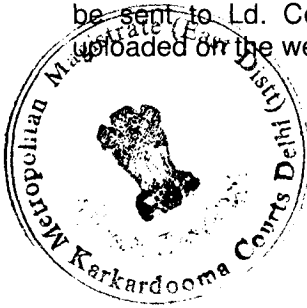
Ld. CI for accused has submitted that the accused is in J/C since 06.11.2020. Ld. CI has also submitted that accused has been falsely implicated in the present case. Ld. CI has further submitted that no public person was made witness at the time of the alleged recovery from the accused. Ld. CI has further submitted that accused is no more required for any investigation.

Ld. APP for the State has opposed the bail application stating that allegations are serious in nature.

In the present case, the accused is in J/C since 05.11.2020. Case property in the present case has already been recovered. No further investigation is to be conducted qua the present accused. As per the reply of IO, there is no previous involvement of accused in similar offence. Further, the aspect of de-congestion of jails in light of Covid-19 pandemic is also a relevant consideration. Therefore, keeping in view the facts and circumstances of the case, accused is admitted to Court bail on furnishing of bail bond in the sum of **Rs. 5,000/- with one surety in the like amount** subject to the conditions that :-

- 1 The accused shall cooperate with the IO during the investigation.
- 2 Accused shall not indulge in similar offence as that of which he is the accused.
- 3 He will not try to tamper with the evidence and will not try to contact the complainant and witnesses during the pendency of the case.

Accordingly, bail application disposed off. Copy of this order be sent to Ld. Counsel for accused on his email ID. Order be also uploaded on the website of District Courts.



(Akhil) Metropolitan Magistrate (East Distt)  
Metropolitan Magistrate (East Distt) Karkardooma Courts  
Delhi/ Delhi-110032  
19.11.2020

State Vs. Manoj  
FIR No: 426/2020  
PS: Shakarpur  
U/S: 407 IPC

19.11.2020.

Present: Ld. APP for the State is present through V.C.

Ld. CI for applicant/accused through V.C.

Arguments heard.

Relist for orders on 20.11.2020.



(Aakanksha Aya) *SA*  
Metropolitan Magistrate (East Dist)  
Karkardooma Court Complex,  
Delhi-110032  
19.11.2020

State Vs. Tanzeem Ali  
EFIR No: 003466/20  
PS: Shakarpur  
U/S: 379 IPC

AAKANKSHA VYAS  
Metropolitan Magistrate  
Room No. 03, Floor,  
Karkardooma Court, Delhi

19.11.2020

Present : Ld. APP for the State is present through V.C.

Ld. CI Sh. Ikrar Siddiqui for applicant through V.C.

Application perused. Reply of IO also perused. As per the reply of IO, the present E-FIR pertains to PS Laxmi Nagar. In view of the reply of IO, the present application is dismissed for want of territorial jurisdiction.

Copy of this order be sent to Ld. CI for accused on his email ID. Order be also uploaded on the website of Delhi District Courts.



(Aakanksha Vyas) (East Distt)  
Metropolitan Magistrate  
MM-05 (East) Karkardooma Court Complex,  
Delhi/19/11/2020

AAKANKSHA VYAS  
Metropolitan Magistrate  
Room No. 03, Floor,  
Karkardooma Court, Delhi

State Vs. Arjun Sharma  
FIR No: 498/2020  
PS: Krishna Nagar  
U/S: 33/58 Delhi Excise Act

19.11.2020

Present: Ld. APP for the State is present through V.C.

Sh. Amar Nath, Ld. CI for the applicant/accused is present through V.C.

This is the bail application moved on behalf of accused. Bail application perused. Reply of IO perused.

Ld. CI for accused has submitted that the accused is in J/C since 04.11.2020. Ld. CI has also submitted that accused has been falsely implicated in the present case. Ld. CI has further submitted that accused has clean antecedent and is not a previous convict. Ld. CI has further submitted that investigation of the present case has been completed.

Ld. APP for the State has opposed the bail application stating that allegations are serious in nature and the accused can commit similar offence in future. Further, as per the reply of IO, co-accused is yet to be apprehended.

In the present case, the accused is in J/C since 02.11.2020. Case property in the present case has already been recovered. The IO has also not disclosed any previous involvement of accused in any other offence. Further, the aspect of de-congestion of jails in light of Covid-19 pandemic is also a relevant consideration. Therefore, keeping in view the facts and circumstances of the case, accused is admitted to Court bail on furnishing of bail bond in the sum of **Rs. 5,000/- with one surety in the like amount** subject to the conditions that :-

- 1 The accused shall cooperate with the IO during the investigation.
2. Accused shall not indulge in similar offence as that of which he is the accused.
- 3 He will not try to tamper with the evidence and will not try to contact the complainant and witnesses during the pendency of the case.

Accordingly, bail application disposed off. Copy of this order be sent to Ld. Counsel for accused on his email ID. Order be also uploaded on the website of District Courts.



(Aakanksha Vyas)  
MM-05 (E) Magistrate (East Distt)  
Metropolitan Magistrate Court  
Karkardooma Court Complex,  
Delhi-110032

State Vs. Ashok Mishra  
FIR No: 349/2007  
PS: Krishna Nagar  
U/S: 279/304A IPC

AAKANKSHA VYAS  
Metropolitan Magistrate  
Room No. 03, Floor,  
Karkardooma Court, Delhi

19.11.2020.

Present: Ld. APP for the State is present through V.C.

None for the applicant is present through V.C.

No one has appeared on the behalf of applicant, even on the previous dates of hearing. Hence, the present application is dismissed for non-prosecution.

Copy of this order be sent to the Ld. CI on his email ID.  
Order be also uploaded on the website of Delhi District Courts.



(Aakanksha Vyas)  
Metropolitan Magistrate (East Distt)  
MM-03 (East) KKD Court  
Karkardooma Court Complex,  
Delhi/19.11.2020  
Delhi-110032

Dheeraj Kumar Vs. State  
FIR No:0373/2018  
PS:Laxmi Nagar  
U/S: 420/467/468/471/  
448/511/120 B IPC  
(earlier PS: Shakarpur)

AAKANKSHA VYAS  
Metropolitan Magistrate  
Room No. 03, Floor,  
Karkardooma Court, Delhi

**19.11.2020**

Fresh application U/s: 156 (3) Cr.P.C. to take cognizance and for the issuance of directions to the SHO PS: Laxmi Nagar for taking appropriate and necessary action and to conclude the investigation, received by way of email.

Present : Ld. APP for the State is present through V.C.

None for applicant through V.C.

Relist for consideration on 20.11.2020.



(Aakanksha Vyas) (East Dist)  
Metropolitan Magistrate Complex  
Karkardooma Court  
Delhi/19.11.2020